

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – 1

AUTUMN SESSION

WEDSDAY, 9TH OCTOBER, 2013.

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 1:00 p.m. The day was allotted for Government Business.

1. **Questions:**

Questions No.59 -74 were taken up and disposed off.

2. **Dr. Mukul Sangma, Chief Minister** made a statement under Rule 55 of the Rules of Procedure and Conduct of Business relating to his reply to a Supplementary Question asked by Shri Paul Lyngdoh, MLA in respect of Starred Question No.34 replied on 8th October, 2013.

3. **Voting on Supplementary Demands:**

Demand No.1 – Shri James K. Sangma did not move the Cut Motion submitted by him. So the Demand was put to vote and passed by the House.

Demand Nos. 2,3: There was no Cut Motion. The Demand was put to vote and passed by the House.

Demand No. 4: Shri James K. Sangma did not move the Cut Motion submitted by him. So the Demand was put to vote and passed by the House.

Demand Nos. 5, 6, 7, 8, 9, 10: There was no Cut Motion. The Demand was put to vote and passed by the House.

Demand No.11: Shri T. Chyne moved his Cut Motion.

Shri H.D.R. Lyngdoh, Minister replied.

The Cut Motion was withdrawn by the Member after he was satisfied with the reply of the Minister. The Demand was then put to vote and passed by the House.

Demand Nos.12, 13: There was no Cut Motion. The Demand was then put to vote and passed by the House.

Demand No.14: Shri Paul Lyngdoh moved his Cut Motion.

Dr. Mukul Sangma, Chief Minister replied.

The Cut Motion was withdrawn by the Member after he was satisfied with the reply of the Minister. The Demand was then put to vote and passed by the House.

Demand No.15: Shri James K. Sangma did not move the Cut Motion submitted by him. So the Demand was put to vote and passed by the House.

Demand No.16: There was no Cut Motion. The Demand was then put to vote and passed by the House.

Demand No.17: Shri T. Chyne did not move the Cut Motion submitted by him. So the Demand was put to vote and passed by the House.

Demand No.18: Shri James K. Sangma moved his Cut Motion.

Shri Zenith Sangma, Minister replied.

The Cut Motion was withdrawn by the Member after he was satisfied with the reply of the Minister. The Demand was then put to vote and passed by the House.

4. **Dr. Mukul Sangma, Chief Minister in-charge Finance** introduced the Meghalaya Appropriation (No.III) Bill, 2013.
5. **Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs** moved for suspension of Rule 72(c) of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.III) Bill, 2013 and it was approved by the House.
6. **Dr. Mukul Sangma, Chief Minister** moved for consideration of the Meghalaya Appropriation (No.III) Bill, 2013. It was taken into consideration and passed by the House.
7. **Shri H.D.R. Lyngdoh, Minister in-charge Co-operation** moved for consideration of the Meghalaya Co-operative Societies Bill, 2013. It was taken into consideration and passed by the House.
8. **Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law** moved the Meghalaya Maintenance of Public Order (Amendment) Bill, 2013. It was taken into consideration and passed by the House.
9. **Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law** moved the Criminal Laws (Meghalaya Amendment) Bill, 2013. It was taken into consideration and passed by the House.
10. **Dr. Mukul Sangma, Chief Minister in-charge Political** moved the Meghalaya Lokayukta (Amendment) Bill, 2013. It was taken into consideration and passed by the House.
11. **Smti. Roshan Warjri, Minister in-charge Home(Police)** moved the Poison (Meghalaya Amendment) Bill, 2013. It was taken into consideration and passed by the House.
12. **Prof. R. C. Laloo, Deputy Chief Minister in-charge Education** moved the Meghalaya Private Universities (Amendment) Bill, 2013. It was taken into consideration and passed by the House.
13. **Dr. Mukul sangma, Chief Minister in-charge Finance** presented the following:
 - (i) Report No.1 of 2013 of the Government of Meghalaya relating to the Report of the Comptroller and Auditor General of India (Social, General and Economic Sectors and Public Sector Undertakings) for the year ended 31st March, 2012.

- (ii) Report No.2 of 2013 of the Government of Meghalaya relating to the Report of the Comptroller and Auditor General of India (Revenue Sector) for the year ended 31st March, 2012.
14. **Shri M. M. Danggo, MLA and Member of the Rules Committee** laid a Report of the Rules Committee, Meghalaya Legislative Assembly (Ninth Assembly) on matter relating to “Precincts of the House”.
15. **Dr. Mukul sangma, Chief Minister in-charge Finance** laid the Notification No.FEA (TFC)149/2010/PT dt. 04.10.2013 relating to the Meghalaya State Finance Commission Rules, 2013.
16. **Dr. Mukul sangma, Chief Minister in-charge Political** laid the Report of the Justice S.P. Rajkhowa, Commission of Inquiry into the Shillong Jail Break Incident on 31st May, 2009 along with Memorandum of Action taken.
17. **Adjournment:**
Since there was no more Business to transacted, the House was adjourned till 10 a.m. on Thursday, the 10th October, 2013.

**Dated Shillong,
the 9th October, 2013.**

***Comm. & Secretary,*
Meghalaya Legislative Assembly.**